

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-432/ND/2023
IA/2372/2024

IN THE MATTER OF:
Mr. Shikhar Chandra Jain

...PETITIONER

Vs

HDFC Bank and Anr.

...RESPONDENT

Section
U/s 94(1) of IBC, 2016

Order delivered on 14.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant:

For the RP :Adv Aman Raj Singh along with RP Amit
Talwar

ORDER

IA/2372/2024

This is an application filed under Rule 11 of the NCLT Rule, 2016 to place on record the consent of the IRP including disclosure by the RP as directed vide order dated 12.04.2024. Consent Form and other documents filed with the application are taken on record with just exceptions present IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)